

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

13. I.A. 2584/2022  
M.A. 1181/2019

I.A. 1937/2022  
IN

I.A. 1717/2022  
C.P.(IB)-405(MB)/2018

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **01.12.2022**

NAME OF THE PARTIES: SREI Infrastructure Finance Ltd  
V/s.  
Sterling Sez And Infrastructure Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. G Aniruth Purusothaman, counsel appearing for the Liquidator, Mr. Chirag M. Bhatia a/w Rashi Shah i/b Kartikeya and Associates, counsel appearing for the Applicant in I.A. 2584/2022 and I.A. 1717/2022, Mr. Sandeep Bajaj, counsel appearing for the Respondent No. 3 in M.A. No. 1181/2019, Adv. Ahsan Allana, Adv. Ridhima Sharma, appearing for the Respondent No. 10 in M.A. No. 1181/2019 are present through virtual hearing.

**I.A. 1937/2022**

The above Interlocutory Application is filed by the Liquidator for ordering notice against all the respondents except Respondent No. 3 and Respondent No. 10 through substituted service through paper publication in two daily Newspaper one is “**Financial Express** (English and Gujarati Edition)”, “**Navakal** (Marathi Edition) and another **Ahmedabad Express** (English and Gujarati Editions) as they are the proclaimed as absconded offenders.

Accordingly, the above Interlocutory Application bearing No. 1937/2022 is **allowed.**

List this matter on **25.01.2023.**

Sd/-  
ANURADHA SANJAY BHATIA  
Member (Technical)  
//SKS//

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)